

F. No. 12-97/CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

ID No. 12-97/2017

To,

Sh. Anubhav
HE-42 Phase-9,
Mohali, Punjab -160062

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. DOREV/R/2017/81191/3 dated 23.10.2017 and our ID No. 12-97/2017 the information received from DR (Admn.) containing 01 is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 2/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

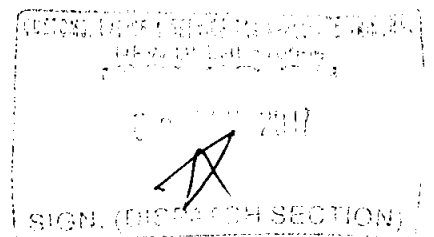
If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Date: 09.11.2017


CPIO
CESTAT, New Delhi

Copy to:

Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C(CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001



F.No. 33/RTI/Misc./CESTAT-ND/Admn.2016
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi - 66

9

Dated : 06.11.2017

I.D. No. 12-97/2017

Sub : Information sought under Right to Information Act, 2005

Sir,

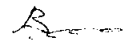
With reference to the RTI application dated 24.10.2017 forwarded by the Ministry vide letter R20011/200/2017-Ad.IC dated 03.10.2017 in CPIO I.D. No. 12-96/2017, the following information is provided as per the Application

1- Vacant posts in Group A - 29
Group B - 53
Group C - 75

2 to 4 and 6-7 - Do not pertain to this office

5- The recruitment to the posts are done by agencies like Staff selection Commission and UPSC. This office has no comments to offer, why no recruitments is done to fill up the vacant posts.

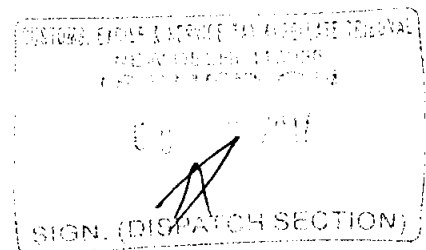
Yours faithfully,



(Bineesh Kumar K.S.)
Dy. Registrar(Admn.)

Copy to :

CPIO/A.R., C.E.S.T.A.T., N. Delhi.



(4)

F. No. 12-97/ CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated: 24.10.2017
ID No. 12-97/2017

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. DOREV/R/2017/81191/3 dated 23.10.2017 of Shri /Smt. **Anubhav** under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No DOREV/R/2017/81191/3 dated 23.10.2017, CPIO ID No. **12-97/2017** is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before **09.11.2017** directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.


CPIO
CESTAT New Delhi

②
o/c Copy to: DR (A)

Copy to:

2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C(CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001

3. Sh. Anubhav
HE-42 Phase-9,
Mohali, Punjab -160062




24/10/17

23/10/17 (3)

12-97/2017
IP - 12-97/2017

RTI MATTER

F. No. R20011/200/2017-Ad.1C(CESTAT)
Government of India
Ministry of Finance
Department of Revenue

New Delhi, 05th October, 2017

To

The CPIO,
CESTAT, West Block No.2,
R.K. Puram, New Delhi – 66.

Subject: - Transfer of RTI application u/s 6(3) of the RTI Act – reg.

Sir,

I am to refer to an RTI application dated 03.10.2017 from Sh. Anubhav, Punjab received in this office on 04.10.2017. The same is transferred under section 6(3) of the RTI Act for providing the requisite information to the applicant directly in terms of the provisions of the RTI Act-2005, under intimation to this office.

Encl: - As above

Yours faithfully,

(S/Bhowmick)

Under Secretary to the Government of India/CPIO
Tele: 2309 5368

RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

Registration Number (पंजीकरण संख्या):	DOREV/R/2017/81191/3	Date of Receipt (प्राप्ति की तारीख):	03/10/2017
Transferred From (से स्थानांतरित):	Department of Revenue on 04/10/2017 With Reference Number : DOREV/R/2017/81191		
Remarks(टिप्पणी):	आवेदन सूचना का अधिकार अधिनियम 2005 की धारा 6(3) के अन्तर्गत आवश्यक कार्यवाही के लिए हस्तांतरित की जाती है।		
Type of Receipt (रसीद का प्रकार):	Electronically Transferred from Other Public Authority	Language of Request (अनुरोध की भाषा):	English
Name (नाम):	Anubhav	Gender (लिंग):	Male
Address (पता):	HE-42 PHASE-9, Mohali, Pin:160062		
State (राज्य):	Punjab	Country (देश):	India
Phone Number (फोन नंबर):	Details not provided	Mobile Number (मोबाईल नंबर):	+91-9888971755
Email-ID (ईमेल-आईडी):	liveanubhav@gmail.com		
Status (स्थिति)(Rural/Urban):	Urban	Education Status:	Graduate
Requester Letter Number (निवेदक पत्र संख्या):	Details not provided	Letter Date:	Details not provided
Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?):	No	Citizenship Status (नागरिकता):	Indian
Amount Paid (राशि का भुगतान):	0 (Received by Department of Personnel & Training) (original recipient)	Mode of Payment (भुगतान का प्रकार):	Payment Gateway
Request Pertains to (अनुरोध निम्नलिखित संबंधित है):	S.Bhomick US(AD.IC)		
Information Sought (जानकारी मांगी):	<ol style="list-style-type: none"> 1. How many posts of Group A, Group B, Group C, and Group D are lying vacant under the central Government and its departments. 2. How many posts are lying vacant under the Public sector undertakings and Public sector Banks 3. How many total recruitment were made in 2013 by the central government, Public sector undertakings and Public sector Banks 4. Has an instruction been given by the central government to the various departments to reduce, decrease or halt the recruitments 5. If the posts are lying vacant then why the recruitment are not being done 		

4/17
S. B. Homick (1A)
S. B. Homick (1B)
S. B. Homick (1C)
S. B. Homick (1D)

6. Kindly provide me the data of all the posts lying vacant under the Central government, Public sector enterprises, Public sector banks Groupwise and department wise

7. How many youths are unemployed in India

1. How many posts of Group A, Group B, Group C, and Group D are lying vacant under the central Government and its departments.

2. How many posts are lying vacant under the Public sector undertakings and Public sector Banks

3. How many total recruitment were made in 2013 by the central government, Public sector undertakings and Public sector Banks

Original RTI Text (मूल आरटीआई पाठ):

4. Has an instruction been given by the central government to the various departments to reduce, decrease or halt the recruitments

5. If the posts are lying vacant then why the recruitment are not being done

6. Kindly provide me the data of all the posts lying vacant under the Central government, Public sector enterprises, Public sector banks Groupwise and department wise

7. How many youths are unemployed in India

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